

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification

No. 22/2018-Central Excise

New Delhi, the 10th October, 2018

G.S.R. (E). – In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 11/2017-Central Excise, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 793(E), dated the 30th June, 2017, namely:-

In the said notification, in the TABLE, after S. No. 7 and the entries relating thereto, the following serial number and the entries shall be inserted, namely: -

(1)	(2)	(3)	(4)
“7A	2710 19 20	Aviation Turbine Fuel	11%”;

2. This notification shall come into force with effect from the 11th day of October, 2018.

[F.No.354/383/2018-TRU]

(Gunjan Kumar Verma)

Under Secretary to the Government of India

Note.- The principal notification No. 11/2017-Central Excise, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 793(E), dated the 30th June, 2017 and last amended by notification No. 21/2018-Central Excise dated 4th October, 2018 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 994(E), dated the 4th October, 2018.